

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 217
371/252/ND/2020

IN THE MATTER OF:

M/s. Retro Consultants Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 28.10.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

For the ROC

For the Income Tax Department

:Ms. Shivangi Singh, CS.

:Mr. Mitika Raja, AROC.

**:Mr. Zoheb Hossain, Sr. St.
Counsel and Mr. Parth Semwal,
Jr. St. Counsel**

ORDER

Heard the submissions made by the Authorized Representative of the Appellant. The Learned Counsel for the Income Tax Department as well as AROC were present. Both of them have prayed for grant of time for filing their reply. The prayer is allowed and time is granted to them for filing their reply in the matter. Matter is adjourned to 09.11.2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Meenu)